

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 458/MP/2026 along with IA No. 154/2026

Subject : Petition under Section 79 of the Electricity Act read with Regulation 19, 57 and 58 of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2023 (as amended) seeking extension of time for injection of infirm power in respect of 5 Wind Turbine Generators aggregating to 10.5 MW forming part of the Petitioners' 180 MW ISTS-connected Kanakagiribad Wind Power Project at Koppal, Karnataka under SECI Wind Tranche-XI, together with condonation /relaxation of the timeline for approaching this Commission under the proviso to Regulation 19(3).

Petitioner : Sembcorp Green Infra Limited (SGIL)

Respondents : Southern Regional Load Despatch Centre & Ors.

Date of Hearing : **3.9.2026**

Coram : Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Vishrov Mukerjee, Advocate, SGIL
Shri Yashaswi Kant, Advocate, SGIL
Ms. Priyanka Vyas, Advocate, SGIL

Record of Proceedings

The learned counsel for the Petitioner submitted that the present Petition has been filed, *inter alia*, seeking extension of time for injection of infirm power in respect of 5 Wind Turbine Generators aggregating to 10.5 MW forming part of the Petitioners' 180 MW ISTS-connected Kanakagiribad Wind Power Project at Koppal, Karnataka under SECI Wind Tranche-XI, together with condonation/ relaxation of the timeline for approaching this Commission under the proviso to Regulation 19(3) of the Grid Code, 2023. The learned counsel submitted that the delay in completion of the trial run of the balance 10.5 MW (5 WTGs) was due to collapse of five (5) transmission towers and bending of one (1) tower on account of adverse weather conditions. The learned counsel requested issuance of a short notice in the matter.

2. After hearing the learned counsel for the Petitioner, the Commission directed as under:

- (a) Admit and issue notice to the Respondents.
- (b) The Respondents to file their replies, if any, within a week with a copy to the Petitioner, who may file its rejoinders, if any, within a week thereafter.
- (c) The Petitioner to file the following information/ clarification, on an affidavit, within three days:
 - (i) The Petitioner vide email dated 2.6.2026 requested SRLDC for extension of time for 45 days from 27.6.2026 to 11.8.2026 for injection of infirm power for its 10.5 MW



capacity, where as in the instant Petition, the Petitioner is praying for extension of time of 4 months from the date of order for the same 10.5 MW repeat trial run. Clarify the difference in time requested from SRLDC and from the Commission under the instant Petition.

(d) IA No.154/2026 filed for an urgent listing of the case, having served its purpose, stands disposed of.

3. The Petition will be listed for hearing on **6.10.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)